

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**

**New IA/1827/ND/2024 in IB/588/ND/2022**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Mrs. Abhilasha Aggarwal	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Vibhor Mathur, Mr. Arun Pratap Singh, Ms. Lipika Sharma, Mr. Salil Srivastava
For the Respondent	: Mr. Ashish Middha, Adv.
For the RP	: Mr. Yogender Pal Singhal, RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Vibhor Mathur, Learned Counsel for the applicant, Mr. Yogender Pal Singhal, Resolution Professional as well as Mr. Ashish Middha, Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent undertakes to file Vakalatnama and seeks some time to file reply/objection. Reply be filed within five working days, with copy in advance to the other side. On receipt of copy of reply, rejoinder be filed within three days, with a copy in advance to the opposite side. Let this matter be posted to 08.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**